

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC UNDERTAKINGS (2016-2019)

FIFTY FOURTH REPORT

(Presented on 23rd May, 2017)

SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM 2017

FOURTEEN'IH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC UNDERTAKINGS (2016-2019)

FIFTY FOURTH REPORT

On

The Action Taken by Government on the Recommendations contained in the Eighth Report of the Committee on Public Undertakings (2011-2014) relating to Kerala State Cashew Development Corporation

Limited based on the Report of the Comptroller and

Auditor General of India for the year ended

31 March, 2006 (Commercial)

1111/2017.

CONTENTS

	Page
Composition of the Committee	 v
Introduction	 vii
Report	 1
Reply furnished by the Government on the recommendations of the committee which have been accepted by the committee	 2

COMMITTEE ON PUBLIC UNDERTAKINGS (2016-2019)

Composition

Chairman .

Shri C. Diyakaran.

Members:

Shri T.A. Ahammed Kabeer

- . K. B. Ganesh Kumar
- .. C. Krishnan
- "S. Rajendran
- .. Thiruvanchoor Radhakrishnan
- .. P. T. A. Rahim
- .. Raju Abraham
- " Sunny Joseph
- .. C. F. Thomas
- .. P. Unni.

Legislature Secretariat:

Shri V. K. Babu Prakash, Secretary

Smt. P. K. Girija, Additional Secretary

Shri P. B. Suresh Kumar, Deputy Secretary

Smt. Deepa. V., Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Undertakings (2016-2019) having been authorised by the Committee to present the Report on their behalf, present this Fifty Fourth Report on the Action Taken by Government on the recommendations contained in the Eighth Report of the Committee on Public Undertakings (2011-2014) relating to Kerala State Cashew Development Corporation Limited based on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 2006 (Commercial).

The Statement of Action Taken by the Government included in this report were considered by the Committee constituted for the year (2016-2019).

This Report was considered and approved by the Committee at the meeting held on 2-5-2017.

The Committee place on record their appreciation of the assistance rendered to them by the Accountant General (Audit), Kerala in the examination of the statement included in this Report.

Thiruvananthapuram, 2nd May, 2017.

C. DIVAKARAN,

Chairman,

Committee on Public Undertakings.

REPORT

This Report deals with the Action Taken by Government on the recommendations contained in the Eighth Report of the Committee on Public Undertakings (2011-2014) relating to Kerala State Cashew Development Corporation Limited based on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 2006 (Commercial)

The Eighth Report of the Committee on Public Undertakings (2011-2014) was presented to the House on 21st June, 2012. The Report contained two recommendations in para numbers 6 and 7 and the Government furnished reply to both of them on 30-7-2015. The Committee (2016-2019) considered and approved the reply furnished by Government at its meeting held on 28-12-2016.

REPLY FURNISHED BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE WHICH HAVE BEEN ACCEPTED BY THE COMMITTEE

SI.	Para	Department	Recommendations of the	Action Taken by the	
No.	No.	Concerned	Committee	Government	
(1)	(2)	(3)	(4)	(5)	
1	6	Industries	The submission of the	The Managing Director,	
			Government that there	Kerala State Cashew	
			was no hasty decision on	Development Corporation	
			the part of Kerala State	has informed that such	
			Cashew Development	instances will not be	
			Corporation for importing	repeated in future.	
			raw cashew nut as		
			against Audit observation		
			is not acceptable to the		
			Committee. The		
			Committee observes that		
			the company has		
			resorted to import raw		
			Cashew nuts, even after		
	ļ		knowing that there		
			would be projected cash		
			loss in the transaction.		
			The action of the		
			company to invite two		
			tenders consecutively		
			during a month within		
			13 days interval for the		
			same cause is not		
			justifiable so far in a		
	<u> </u>		case of Public Sector		

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		Undertakings is concerned.	
		The Committee therefore	
		suggests that care should	
		be taken to see that such	
]]		incidence would not	
		happen in future	
]]		transaction of the	
		corporation.	
2 7	Industries	The Committee also	The Vigialance enquiry in
		demands that the	the matter reveals that out
		report of vigilance	of the alleged loss of ₹
		enquiry initiated in the	9.76 crore, ₹ 7.94 crore
		case and details of the	was seen spent towards
		present position of the	the wages and statutory
		case should be	benefits and bonus
		intimated to the	declared by the
		Committee at the	Government then and
		earliest.	there. Since KSCDC is
		,	constituted for the
			betterment of the cashew
			workers with a social
			objective of providing
			employment to workers
			mainly of 95% women
			workers the Corporation
			cannot act as a profit
			motive processor. The
			detailed working position
			statement of the
			corporation since its
			constitution indicates that
			the Corporation has
			sustained losses in the

previous years also. Government is in the view that the loss was sustained only because of the fallen cashew nut market. Besides out of the alleged loss of ₹ 9.76 crore, ₹ 7.94 crore was spent towards the wages the loss has to be treated as business loss. Though it is a fact that the purchase of 6349.855 MT of Cashew Nuts from Guinea Bissau during 2005 has resulted in a loss of ₹ 9.76 crore as pointed out by the Comptroller & Auditor General, enquiry reveals that this was not due to procedural lapses or with regard to the rates granted for the import but only due to fallen market and the strict observation of the proclaimed objective of safeguarding οf interest the workers. Since relying on the above aspects revealed during the enquiry that loss was only a Business loss and no

	officials concerned are found responsible for the same. As per the Vigilance report there is no scope for initiating a successful litigation and no action is recommended on this regard.
•	 In view of the Vigilance enquiry report further action in the matter may be dropped.

Thiruvananthapuram, 2nd May, 2017.

C. DIVAKARAN,

Chairman,

Committee on Public Undertakings.



Kerala Legislature Secretariat 2017

KERALA NIYAMASABHA PRINTING PRESS.